

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 118/TT/2020**

<b>Subject</b>	:	Petition for determination of transmission tariff of 2014-19 and 2019-24 periods for one asset under “ICTs and Bays Associated with Northern Region System Strengthening Scheme (NRSS-XXXVIII)” in Northern Region.
<b>Date of Hearing</b>	:	3.8.2021
<b>Coram</b>	:	Shri P.K. Pujari, Chairperson Shri I. S. Jha, Member Shri Arun Goyal, Member Shri Pravas Kumar Singh, Member
<b>Petitioner</b>	:	Power Grid Corporation of India Ltd.
<b>Respondents</b>	:	Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & 16 Others
<b>Parties present</b>	:	Shri S. S. Raju, PGCIL Shri D.K. Biswal, PGCIL Shri Ved Prakash Rastogi, PGCIL Shri A.K. Verma, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
  - a. The instant petition has been filed for determination of transmission tariff from COD to 31.3.2019 and for 2019-24 tariff period in respect of 02 numbers of 400 kV line bays at Neemrana Sub-station for termination of 400 kV D/C Neemrana-Dhanonda Transmission Line under “ICTs and Bays Associated with Northern Region System Strengthening Scheme (NRSS-XXXVIII)” in Northern Region:
  - b. The instant transmission asset was put under commercial operation on 26.2.2019.
  - c. The Neemrana-Dhanonda Transmission Line is a TBCB line under the scope of Sterlite Power.



- d. COD letter, RLDC certificate, CEA certificate and CMD certificate have been submitted in respect of COD of the instant asset.
- e. The project was discussed during 35<sup>th</sup> SCM held on 3.11.2014, 34<sup>th</sup> meeting of Empowered Committee on Transmission held on 13.4.2015, 33<sup>rd</sup> and 36<sup>th</sup> NRPC meeting on Transmission for NR on 11.1.2014 and 24.12.2015 respectively.
- f. As per the I.A., the completion schedule of the transmission asset was 28.6.2019 against which it was put under commercial operation on 26.2.2019 matching with the TBCB line. Therefore, there is no time over-run in case of the instant asset.
- g. For remaining asset of the transmission project, a separate petition has been filed as the same was put into commercial operation during 2019-24 tariff period.
- h. Overall completed cost of the subject asset is within the apportioned approved cost as per RCE. The Petitioner has claimed trued up tariff of the transmission tariff for the period from COD to 31.3.2019 in the present petition as COD of the subject transmission asset was declared only on 26.2.2019 i.e. at the fag end of 2014-19 tariff period.
- i. Initial Spares claimed in excess in the present petition are essential for smooth functioning of the asset and the same may be allowed under Regulation 54 of the 2014 Tariff Regulations.
- j. Reply to the Technical Validation letter has been filed vide affidavit dated 28.6.2021. Rejoinder to the reply of UPPCL has been filed vide affidavit dated 2.8.2021.
3. After hearing the Petitioner, the Commission reserved order in the present petition.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

